

\*242. [For answer, vide col. 1243 *infra*.]

#### AMENDMENTS TO THE DRUGS ACT

\*243. SHRI S. N. MAZUMDAR: Will the Minister for HEALTH be pleased to state:

(a) whether Government propose to amend the Drugs Act, 1940, as recommended by the Pharmaceutical Enquiry Committee:

(b) if so, when; and

(c) if not, the reasons thereof?

THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): (a) to (c). Most of the amendments to the Drugs Act, 1940, recommended by the Pharmaceutical Enquiry Committee, are already covered by the provisions of the Drugs (Amendment) Bill, 1954 which was passed in the last session of the Rajya Sabha. The remaining recommendations are under consideration and a decision will be taken after consulting the State Governments, where necessary.

#### ROOF COLLAPSE IN THE LOYABAD COAL MINE

\*244. SHRI S. N. MAZUMDAR: Will the Minister for LABOUR be pleased to state:

(a) the reasons which led to the collapse of a roof in the Loyabad Coal Mine recently in which four lives were lost;

(b) whether it is a fact that this is the second big accident which occurred in the same colliery within 12 months;

(c) whether any inquiry has been instituted to investigate into the causes of these repeated accidents; and

(d) if so, what are the findings of that inquiry?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) A fatal accident took place on the 11th October 1954, due to the collapse of a roof caused by percolation of water

through a clear parting above the roof and by the presence of two concealed slip planes, which were undetected till after the fall.

(b) During the period of 12 months prior to this accident, three fatal accidents, each involving one life occurred in this colliery.

(c) Yes, all the accidents were enquired into by the Inspector of Mines.

(d) The findings are that the accident is a clear case of misadventure.

SHRI S. N. MAZUMDAR: May I know whether the families of the victims have been given any compensation?

SHRI ABID ALI: Yes, necessary action has been taken and it is reported that the management are arranging to pay compensation to the dependents of the deceased.

SHRI S. MAHANTY: What is misadventure?

MR. CHAIRMAN: An act of God!

#### UNEMPLOYMENT INSURANCE

\*245. SHRI S. N. DWIVEDY: Will the Minister for LABOUR be pleased to state:

(a) whether the committee consisting of the representatives of the Ministries of Commerce and Industry, Finance and Labour and the Planning Commission, constituted to study the question of unemployment insurance for industrial workers has submitted its report to Government;

(b) if so, what are the principal recommendations contained in that report; and

(c) which of the recommendations have been accepted by Government; and when they will be implemented?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI) (a) No.

(b) and (c). Do not arise.

SHRI S. N. DWIVEDY: Is it not a fact that in the progress report for 1954 recently published, mention has been made about the working group going into this question?

SHRI ABID ALI: The working group has been appointed but we have not received the report yet, as I said.

SHRI S. N. MAZUMDAR: May I know whether in connection with the scheme of social security the question of unemployment insurance has been at all considered by the Government or not?

SHRI ABID ALI: The function of this group is to study this question with regard to insurance for unemployed workers.

\*246. [For answer vide col. 1244 infra.]

#### MEETING OF THE P. & T. ADVISORY COMMITTEE

†\*247. SHRI KRISHNAKANT VYAS: Will the Minister for COMMUNICATIONS be pleased to state:

(a) whether it is a fact that a meeting of the Posts and Telegraphs Advisory Committee was held at Indore on the 10th July 1953;

(b) if so, the recommendations made by the Committee; and

(c) whether any action has been taken on those recommendations?

†Original notice in Hindi as below:

#### डाक-तार सलाहकार समिति की बैठक

\*248. श्री कृष्णाकान्त व्यास : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डाक-तार सलाहकार समिति की एक बैठक इंदौर में १० जुलाई १९५२ को हुई थी ;

(ख) यदि हां, तो समिति ने क्या सिफारिशें कीं ; और

(ग) क्या उन सिफारिशों पर कोई कार्यवाही की गई है ?

संचार उपमंत्री (श्री राज बहादुर) : (क) हां ।

(ख) और (ग). कमिटी द्वारा की गयीं सिफारिशें तथा उस सम्बन्ध में की गयी कार्यवाही का विवरण सदन पटल पर रखे जाते हैं । [इसिये परिशिष्ट ८, अनुबन्ध संख्या ६०.]

†[THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR): (a) Yes.

(b) and (c). A statement showing the suggestions made at that meeting together with the action taken thereon is laid on the Table of the House. [See Appendix VI.] Annexure No. 60.]

श्री कृष्णाकान्त व्यास : १० जुलाई, १९५२ के बाद सलाहकार समिति की बैठक कितनी बार हुई ?

श्री राज बहादुर : राजस्थान सिविल का उद्घाटन २ अक्टूबर १९५२ को हुआ और उससे पहले सेंट्रल सिकल का निश्चय था कि इस कमिटी की बैठक साल में सिर्फ एक बार होगी । अभी हाल में ११ नवम्बर, १९५४ को हमने यह तय किया है कि इसकी बैठकें साल में तीन बार हों ।

श्री कृष्णाकान्त व्यास : क्या यह सच है कि इंदौर में टेलीफोन की आवश्यकताएं बहुत अधिक बढ़ गई हैं ?

श्री राज बहादुर : जी हां, इसमें कोई संदेह नहीं है कि आवश्यकता है और बहुत दिनों से हैं और उनको पूरा करने की कोशिश भी की जा रही है ।

श्री कृष्णाकान्त व्यास : क्या मैं जान सकता हूं कि फिलहाल इंदौर में कितने टेलीफोन हैं ?

†English translation.